

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

18. C.P.(IB)-316(MB)/2021

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.07.2021**.

NAME OF THE PARTIES: M/s Diamond Building Concept Pvt. Ltd
V/s.

M/S Vector Projects(India) Pvt. Ltd.

SECTION : Sec 9 of IBC 2016

ORDER

1. The counsel for the Petitioner is present. No representation on the side of the Corporate Debtor.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Evidence of Sec. 8 Notice and Proof of Service.
 - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (d) Any reply by the Debtor company on receipt of main Company Petition.
 - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. The Registry is directed to issue Court Notice to the Corporate Debtor intimating the next date of hearing.
4. Matter is now adjourned to **24.08.2021**.

Sd/-
CHANDRA BHAN SINGH
Member(Technical)
Date : 07.07.2021

Sd/-
SUCHITRA KANUPARTHI
Member(Judicial)